

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:6449  
ANSWERED ON:07.05.2003  
MOTOR VEHICLE ACT  
AMAR ROY PRADHAN

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

:

- (a) whether the Government are aware that as per Motor Vehicle Act only a Motor Vehicle Inspector can conduct a skill evaluation test and that too before issuing a Driving Licence;
- (b) whether inspite of this various Central Government/ State Government Offices make their own arrangements to get the evaluation tests conducted again of the Candidates holding valid Driving Licence and applying for a relevant post in their offices;
- (c) if so, the reasons therefor;
- (d) whether these offices are empowered to conduct driving evaluation test of valid Licence Holder Candidates again;
- (e) if so, the reasons therefor; and
- (f) if not, the reasons for such a violation of Motor Vehicle Act?

**Answer**

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS [ MAJOR GENERAL (RETD.)  
KHANDURI ]

- (a): Motor Vehicles Act only provides for a test of competence before issuing of driving licences. The test can be conducted by any licensing officer authorized by the State Government.
- (b) to (f): Grant of driving licence and recruitment are two separate matters. There is no bar in Motor Vehicles Act for an employer to test the driving skills of a person.